

What the hon. Member has put is no question at all. Is it a question that the Minister has got only so much information ?

श्री ना० भा० जरे : श्रीमान् क्या मैं जान सकता हूँ कि यह जो सवाल जबाब हो रहा है यह सिर्फ नाटक ही है ?

Sardar A. S. Saigal : My question was not properly replied to. I wanted to know the qualifications of these architects.

Mr Deputy-Speaker : This is not the time to know all those things.

Corporation for Delhi

*596. **Shri D. C. Sharma :** Will the Minister of Home Affairs be pleased to state :

(a) whether any decision has been taken on the Corporation Plan for Delhi ; and

(b) if so what is its nature ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) A decision has been taken to establish a Corporation for Delhi elected on the basis of adult suffrage and consisting of about 80 councillors. The details of the scheme are being worked out.

(b) The proposed Corporation will be constituted broadly on the pattern of the Bombay Municipal Corporation and will also form the electoral college for election to the Rajya Sabha from Delhi.

Shri D. C. Sharma : May I know when the elections to this new Corporation will take place and whether any delimitation of constituencies has been taken in hand ?

Shri Datar : The elections will take place after the Bill has been prepared, placed before Parliament and passed.

Shri Feroze Gandhi : When ?

Shri B. K. Das : What will be the territorial jurisdiction of the new Corporation ?

Shri Datar : The territorial jurisdiction will be the jurisdiction of the present Delhi State minus a considerable area from New Delhi.

Shri Sinhasan Singh : May I know whether the Bill will be coming up before this Parliament or the next Parliament ?

Shri Datar : It is likely to come up before the next Parliament.

श्री अमल वर्मान : मैं जानना चाहता हूँ कि जब तक दिल्ली के लिए यह कारपोरेशन स्थापित नहीं हो जाता है तब तक दिल्ली के साखन के लिए क्या व्यवस्था की गई है ?

श्री वासार : अभी व्यवस्था है तो दिल्ली म्युनिसिपैलिटी है नई दिल्ली म्युनिसिपैलिटी है ।

Shri Veeraswamy : May I know whether reservations will be made in the Delhi Corporation for the Scheduled Castes and Scheduled Tribes residing in Delhi ?

Mr. Deputy-Speaker : That is too premature yet, I suppose.

Corruption Cases in M.E.S.

*597. **Shri Velayudhan :** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 736 on the 13th August, 1955, and state whether any prosecution has been launched against the officers of the M.E.S. involved in the Cochin case ?

The Deputy Minister of Defence (Sardar Majithia) : Yes, against one officer. Besides, the Army officer involved was tried by a Court Martial.

Shri Velayudhan : May I know whether in the original prosecution more officers were involved but a charge was made out only against one officer ? How many officers were originally charge-sheeted in this case ?

Sardar Majithia : The Special Police Establishment asked for permission to proceed against twelve officers, but after investigation, they recommended that only one officer, that is, Captain Nowley, who has been court-martialled, and Shri S. N. Andhare be proceeded against. The case against Shri Andhare is in the court of a Special Judge at Trivandrum.

Regarding the others, according to the Special Police Establishment, nothing is being done, because they have dropped the investigation themselves. I should, however, like to add that the others were transferred from Cochin straightway, when the Special Police Establishment asked for it.

Shri Velayudhan : May I know whether, apart from the transfer of these officers against whom there were charges of corruption, Government had contemplated any other punishment ?

Sardar Majithia : Yes, departmental action will be taken against the other officers.

Shri Punnoose : May I know whether the Minister can give us a little more information and a clear indication with regard to the nature of the charges and also the amount that was involved ?

Sardar Majithia : I should like to have notice.

Shri M. R. Krishna : May I know whether, in order to avoid this type of things, the garrison engineers and other civilian employees of the M.E.S. would be brought under the India Army Orders for disciplinary purposes ?

Mr. Deputy-Speaker : That is a matter of broader policy.

Shri Velayudhan : May I know whether, when the investigations about this was going on, very high dignitaries, including ex-Ministers, were involved in this matter ?

Sardar Majithia : I have got no information about that. As I have said, these were the only 12 people against whom we thought there was a case, and we proceeded against them.

Bomb in Delhi

*598. **Dr. Ram Subhag Singh :** Will the Minister of Home Affairs be pleased to state :

(a) whether it is a fact that an incendiary bomb weighing over 5 lbs. was found on 5th October at the edge of a pit in a derelict grave-yard in Malkagunj, Delhi; and

(b) if so, whether any investigation has been made into the circumstances as to how that bomb was placed there ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) and b). An old and incomplete bomb was discovered in a deserted grave-yard in Malkagunj near Subzimandi on 5th October, 1956. It was not an incendiary bomb nor was it capable of explosion. It is possible that it was removed from a Military Practice Range as junk metal and abandoned in the graveyard.

Dr. Ram Subhag Singh : May I know how many such bombs and other live bombs have been so far found in Delhi and other towns or villages in the neighbourhood such as Uttar Pradesh and Punjab during this year ?

Shri Datar : About the live bombs and explosions, information has already been given to Parliament. This is the first time that a bomb of this type meant usually for training exercises has been recovered.

Dr. Ram Subhag Singh : Have Government got any information to the effect that any organised group is trying to use bombs in this part of the country ?

Shri Datar : So far as the present investigations show, no.

श्री भक्त वर्मान : क्या गवर्नमेंट ने इस बात का पता लगाने की कोशिश की है कि यह जो बम मिला था, या इससे पहले जो बम फटे थे, या जो १७ नवम्बर को फटा, वह भारत का बना हुआ नहीं था बल्कि किसी विदेश का बना हुआ था ?

Shri Datar : No, Sir

Shri Joachim Alva : Do Government know that the failure of their police officers to nip this conspiracy in the bud has dealt a blow at the secular policy of the Government known for their tolerance toward : all faiths ?

Mr. Deputy-Speaker : No information is sought. Next question.

Workshop for manufacture of Furniture

*599. **Shri C. R. Iyyanni :** Will the Minister of Home Affairs be pleased to state whether the Kerala Government has started any workshop to manufacture furniture, doors, windows, shutters and other wooden articles in view of the abundance of good timber available in the forest ?

The Minister in the Ministry of Home Affairs (Shri Datar) : No, Sir.

I may also add for the information of the hon. Member that the State Government has started two production cum training centres in carpentry and proposes to start two more for the manufacture of windows and furniture.

Shri C. R. Iyyanni : In view of the fact that there is an abundance of timber there and timber is being exported to out side places, do Government propose to start a mill of the type seen in Jammu and Kashmir ?

Shri Datar : It is the view of Government that the production of these articles should be undertaken in the private sector.

वायु-शक्ति

*६००. **श्री भक्त वर्मान :** क्या प्राकृतिक संसाधन और वैज्ञानिक गवर्णना मंत्री २८ जुलाई, १९५६ के तारांकित प्रश्न संख्या ४३८ के उत्तर के सम्बन्धमें यह बताने की कृपा करेंगे कि उत्तर प्रदेश के पर्वतीय क्षेत्रों में वायु-शक्ति के विकास और उपयोग करने की योजना को कार्यान्वित करने की दिशा में इस बीच क्या प्रगति हुई है ?

प्राकृतिक संसाधन मंत्री (श्री के० दे० नासबीय) : इस विषय पर अभी कुछ कहा नहीं है ।